

2. M/s Bunge Corporation.
3. M/s Richco Grain Ltd.
4. M/s Garnac Grain Co.
5. M/s Continental Grain Co.
6. M/s Tradigrain Inc.
7. M/s Union Equity Coop. Exchange.
8. M/s Cargill Inc.
9. M/s Artfer Inc.
10. M/s Marubeni American Corp
11. M/s Feruzzi USA Inc.
12. M/s Mitsui Grain Corp.

The imported wheat conformed to the P.F.A. Rules and transaction did not at any stage reveal anything warranting probe.

[*Translation*]

Illegal Construction of Shops in New Delhi

*127. SHRI BALESHWAR YADAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that illegal construction of shops is going on at large scale in New Delhi area;

(b) if so, the details of the measures taken or proposed to check illegal constructions; and

(c) if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Delhi Administration has reported

that no illegal construction of shops is going on in the New Delhi Municipal Committee area. However, some such activity has been reported by Municipal Corporation of Delhi and Delhi Development Authority.

As and when such cases are detected, necessary action as per the law is taken by the authorities with a view to removing the encroachments and unauthorised constructions. The machinery has been activated in this regard.

(c) Does not arise in view of reply to parts (a) and (b). above.

[*English*]

Definition of Weaker Sections of Society

*128. SHRI M.V. CHANDRA SHEKARA MURTHY:
SHRI V. SRINIVASAPRASAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Supreme Court has directed Union Government to define the term "weaker sections of the society" and to lay down appropriate guidelines; and

(b) if so, the action taken by Government on the said directive of the Supreme Court?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). The judgement of the Supreme Court delivered on 31.1.90 relates to the definition of the term Weaker Sections of Society in the context of exemptions given under Urban Land Ceiling Act by the Maharashtra Government. The judgment contains some directions to the Government of India and the Government of Maharashtra. The matter is under examination and necessary

action is being taken by the Government.

incurred helped containing the floods;

[Translation]

Steps to Check Floods

*129. SHRI RAMLAL RAHI: Will the Minister of WATER RESOURCES be pleased to state:

(a) the expenditure incurred on flood control measures vis-a-vis loss to crops due to monsoon and water-logging, during Fifth, Sixth and Seventh Five-Year-Plan periods;

(b) the extent to which the expenditure

(c) whether any durable and effective method has been evolved to control floods and water-logging in future; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) Expenditure incurred on flood control measures, area given reasonable protection and loss to crops as reported by the State Governments are given in the table below:—

<i>Sl No</i>	<i>Plan/Year</i>	<i>Expenditure on works of flood management (Rs crores)</i>	<i>Additional area given reasonable protection (Million ha)</i>	<i>Loss to crops as reported by the State Government (Rs. crores)</i>
1	2	3	4	5
1	V Plan 1974-78	299	1.94	,989
2.	Annual Plans 1978-80	338	1 23	1,081
3.	VI Plan 1980-85	787	1.80	3,972
4.	VII Plan 1985-90	949*	0.84*	7,278*

(b) to (d). Floods cannot be controlled completely. But efforts can be made for reducing the extent and frequency of damage by construction of reservoirs, river embankments, town protection works, raising of villages, provision of drainage channels, landuse—zoning of the floods prone area and through a flood forecasting and flood warning system.

[English]

Encroachment of Land in Delhi by Jhuggi Dwellers

*130. SHRI K.S. RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state: